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**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATHI BENCH
SPECIAL BENCH (Video conference)
PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN – MEMBER JUDICIAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.08.2020 AT 10.30 AM

TRANSFER PETITION NO.	TCP(IB)No.98/7/AMR/2019
COMPANY PETITION/APPLICATION NO.	CP(IB)NO.284/7/HDB/2019
NAME OF THE COMPANY	Sri Teja Bio Fuel Pvt Ltd
NAME OF THE PETITIONER(S)	Bank of India
NAME OF THE RESPONDENT(S)	Sri Teja Bio Fuel Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
J. Suseela	Adv.		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

The counsel for the Petitioner present and ready to argue the case. However, on behalf of the Respondent one Mr. Murali a whole time Director of the Company appears and submits that their PCS Ms. Suman Bijarnia is unavailable due to Covid and seeks time. When the matter came up on the last occasion, a conditional order was passed and in the event the PCS does not argue the matter this day, the matter will be disposed of on merits. However, taking into consideration her incapacity in view of the Covid and to meet the ends of justice, some more time is granted and in the meantime the promoters may have to make appropriate arrangements to argue the matter before the next date of hearing. List the matter for further consideration and as a last chance for final hearing on 17.08.2020.


MEMBER JUDICIAL